

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 137 of 2020

IN THE MATTER OF:

Manjunath Ravindra & Anr.

...Appellants

Versus

Mentor Capital Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. D. Abhinav Rao and Mr. Naman Joshi (PCS).

**For Respondent: Mr. Dinkar Singh, Mr. Upinder Singh and
Ms. Aparna Wagle, Advocates for R-1 to R-4.**

WITH

Company Appeal (AT) No. 164 of 2020

IN THE MATTER OF:

Mentor Capital Ltd. & Ors.

...Appellants

Versus

Ramsons Vikram Pvt. Ltd. & Ors.

...Respondents

Present:

**For Appellant: Mr. Dinkar Singh, Mr. Upinder Singh and
Ms. Aparna Wagle, Advocates**

**For Respondent: Mr. D. Abhinav Rao and Mr. Naman Joshi (PCS),
R-3.
Mr. S. Vivekananda, Advocate for R-1, 2 & 8.**

ORDER
(Virtual Mode)

08.02.2021 Heard. It is stated that there is yet another Appeal i.e. *Company Appeal (AT) No. 236 of 2020* also arising out of same Impugned Order. The Learned Counsel state that all the three matters may be taken up together in one Court. It is stated that other matter is before Court No. 3 on today's Board.

Registry to check and take steps to list all the three matters in one Court.

List these Appeals 'For Admission (After Notice)' Hearing **on 18th March, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Basant B./md/